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may try to derive benefit in their names. The selection of beneficiaries should therefore, be done from only those families which are willing to participate through their personal efforts.

(xiv) The Forest Department should closely supervise the worlu. If the beneficiaries and/or the Voluntary Agency/NGO fail or neglect to protect the area from grazing, encroachment or do not perform the operations prescribed in the Working Scheme in a satisfactory manner, the usufructory benefits should be wthdrawn without paying compensation to anyone for any work that might have been done prior to it. Suitable provisions in the Memorandum of Understanding (MOU) for this purpose should be incorporated.

#### Smuggling of ivory from Kamataka

- 113. SHRI SHIV PRATAP MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) what is the estimated value of ivory smuggled from Karnataka;
- (b) the steps taken to check its smuggling; and
- (c) the number of elephants in the State at present?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) An overall estimate of the value of ivory illegally transported from Karnataka is not available. However the details of ivory siezed for unauthorised transport during the last four years is as under: —

Yeai	Number ol value(Rupces)	Appicximale Cases
1986-87	2	24,000
1987,88	1	12,100
1988-89	<del>_</del>	cc
1989-90	 2	68,500

- (b) Steps taken by Government to curb the smuggling of ivory from Karnataka include:
  - (i) Coordination between the Chief Wildlife Wardens of Karnataka, Kerala and Tamilnadu by regular meetings and exchange of information on poaching of elephants and illegal trade in ivory.
  - (ii) Police cell has been created under Forest Department of Karnataka. State for control of the poaching and smuggling of ivory.
  - (iii) the existing staff engaged in antipoaching activities has been

strengthened for this purpose. Tribal trackers have also been engaged.

- (iv) Improvement in the communication system through the provision of telephone and wireless network has been affected.
- (v) Patrol Guards are being suitably armed.
- (vi) A centrally sponsored scheme viz. "Control of Poaching and Illegal Trade in Wildlife" is being implemented.
- (vii) The Wild Life (Protection) Act, 1986, has imposed a total ban

- on the trade and manufacture of articles made from Indian ivory.
- (c) According to 1989 Elephant Census, the number of elephants in Karnataka State is 4420.

## Crash of IAF AN-32 aircraft

- 114. SHRI SURESH KALMADI: Will the PRIME MINISTER be pleased to state:
- (a) whether an IAF-AN-32 aircraft recently crashed near Ponmudi Hill resort;
- (b) what is the number of persons killed in this crash; and
- (?) whether a Court of Inquiry has been ordered?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

- (b) A total of 5 persons were killed including 4 aircrew and one ground crew.
  - (c) Yes, Sir.

### Committee on Defence Expenditure

- 115. SHRI SURESH KALMADI: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact a Committee on Defence Expenditure has been set up; and
- (b) if so, what are the details of its functions?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

- (b) The terms of reference of the Committee are:
  - (i) To examine existing expenditures in the Department of Defence and to recommend measures, structures and systemg to achieve

- economy and secure optimal utilisation of available resources.
- (ii) To recommend systems for the periodic review and control of expenditure.
- (iii) To examine and report on such further issues as may be referred by Government.

# Grant to Special Duty Allowance to Teachers Recruited for N. E. Region

- 116. SHRI CHATURANAN MISH RA: Will the PRIME: MINISTER be pleased to refer to answer to Unstar red Question 14\*9 given in the Rajya Sabha on the 22nd May, 1990' and state:
- (a) whether a decision on granting special duty allowance to teachers recruited for N. E. region has since been taken; and
- (lb) if so, the details thereof and if not, the reasons therefor and by when a decision is likely to be taken?

THE MINISTER OF STATE IN THE, MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) The proposal is under consideration of the Government.

## Introduction of the subjects in Kendriya Vidyalayas recommended by Bhujang Rao CoRmmittee

- 117. SHRI N. E. BALARAM: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Ques tion 1439 given in the Rajya Sabha on the 22nd May, 1990 and state:
- (a) whether any of the elective subjects recommended for introduction by Bhujang Rao Committee at plus two stage in the Kendriya Vidyalaya Sangathan has since been started: and
- (b) if so, the details thereof and if not, the reasons therefor?